

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
CUTTACK BENCH: CUTTACK.

O. A. NO. 260/00/ 316 /2016

In the matter of : An application under section 19 of the
Administrative Tribunals Act, 1985.

A N D

In the matter of :

Smt. Mala Mahali, aged about 56 years, W/o.
Late Ashok Kumar Mahali, At.- Nuapatna,
Po.- Cuttack GPO, Dist-Cuttack-753001.

..... Applicant.

- V e r s u s -

1. Union of India, represented through its Secretary-cum-Director General of posts, Dak Bhawan, Sansad Marg, New Delhi-110116.
2. Director of Postal Services, (HQRs), At/Po.- Bhubaneswar, Dist- Khurda-751001.
3. Sr. Superintendent of Post Offices, Cuttack City Division, Cuttack-753001.

Respondents.

1. Particulars

Received 04/05/16
Ranjan
SPLC
27-4-16

Ranjan

ORDER (ORAL)
Dated 17.05.2016

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. P.R.J.Dash, Ld. Counsel appearing for the applicant and Mr. B.P.Nayak, Ld. ACGSC appearing for the respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 with the following prayer:-

“A)to quash Annexure-A/2 and A/4 and direct the respondents to reinstated the applicant in service with all consequential benefits.

And any other order.....”

3. The applicant has approached this Tribunal against the charge sheet dated 29.01.2015 (Annexure-A/2) and the order of punishment of compulsory retirement imposed on her by Respondent No.3 vide order dated 30.09.2015 (Annexure-A/4). Mr. P.R.J.Dash, Ld. Counsel for the applicant, at the outset, submitted that although the applicant preferred an exhaustive appeal on 08.11.2015 (Annexure-A/5) followed by a reminder dated 02.04.2016 (Annexure-A/6) before Respondent No.2 but till date no response has been received by the applicant on her appeal. Hence, the applicant has filed this O.A. with the prayer as aforesaid.

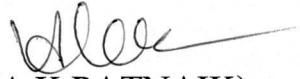
4. Since the appeal as well as reminder preferred by the applicant are stated to be pending, without entering into the merit of this case, we dispose of this O.A at the stage of admission itself by directing Respondent No.2 to consider the appeal dated 08.11.2015 (Annexure-A/5) as well as reminder dated 02.04.2016 (Annexure-A/6), if the same are still pending, as per the

extant Rule and communicate the result thereof to the applicant by way of a reasoned/speaking order within a period of three months from the date of receipt of copy of this order. Though we have not expressed any opinion on the merit of the matter, we make it clear that all the points raised in the appeal/reminder will be kept open for the Respondents to consider the same as per rules and regulations. However, it is made clear that if in the meantime the said appeal/reminder has already been disposed of then the result of the same be communicated to the applicant within a period of two weeks from the date of receipt of copy of this order.

5. With the aforesaid observation and direction, the O.A. is disposed of at the stage of admission itself. No costs.

6. On the prayer made by Mr. P.R.J.Dash, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No.2 by Speed Post for which he undertakes to file the postal requisites by 20.06.2016.


(R.C.MISRA)
MEMBER (A)


(A.K.PATNAIK)
MEMBER(J)

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